

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4871
ANSWERED ON:12.08.2014
CASES OF HUMAN SACRIFICE
Gandhi Shri Feroze Varun

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases of human sacrifice reported during each of the last three years and the current year, State-wise;
- (b) the number of accused arrested and the action taken against them during the said period, State-wise; and
- (c) the effective measures taken by the Government to curb such crimes along with the steps taken to educate and raise awareness on the said issue?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) to (c): The National Crime Records Bureau (NCRB) do not maintain specific information/ data in respect of cases on human sacrifices. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime. The Government of India takes cognizance of various incidents of crimes and depending upon the gravity of the Crime, seeks reports from the concerned State Governments and take quick remedial action and also issue timely Advisories depending on the gravity of the matter in order to prevent recurrence of such incidents and to maintain communal harmony and peaceful coexistence of the society, for which the following Advisories have been issued to the States on

- (i) Advisory on Prevention, Registration, Investigation and Prosecution of Crime dated 16th July, 2010
- (iii) Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR dated 10th May 2013 and
- (iv) Compulsory Registration of FIR under Section 154 of Cr.P.C. when the information makes out a cognizable offence dated 5th February 2014.